- II. A copy each (in English and Hindi) of the following papers:
  - (i) Memorandum of Understanding between NHPC Limited and NHDC Limited, for the year 2014-15.

[Placed in Library. See No. L.T. 309/16/14]

(ii) Memorandum of Understanding between the Government of India (Ministry of Power) and the NTPC Limited, for the year 2014-15.

[Placed in Library. See No. L.T. 310/16/14]

(iii) Memorandum of Understanding between the Government of India (Ministry of Coal) and the Coal India Limited, for the year 2014-15

[Placed in Library. See No. L.T. 313/16/14]

(iv) Memorandum of Understanding between the Government of India (Ministry of New and Renewable Energy) and the Indian Renewable Energy Development Agency Limited (IREDA), for the year 2014-15.

[Placed in Library. See No. L.T. 311/16/14]

- (v) Memorandum of Understanding between the Government of India (Ministry of New and Renewable Energy) and the Solar Energy Corporation of India, for the year 2014-15. [Placed in Library. See No. L.T. 312/16/14]
- (vi) Memorandum of Understanding between the Government of India (Ministry of Power) and the Rural Electrification Corporation Limited, for the year 2014-15.[Placed in Library. See No. L.T. 402/16/14]
- (vii) Memorandum of Understanding between the Government of India (Ministry of Power) and the Power Finance Corporation (PFC) Limited, for the year 2014-15.[Placed in Library. See No. L.T. 635/16/14]
- III. (i) Outcome Budget, for the year 2014-15, in respect of the Ministry of Power. [Placed in Library. See No. L.T. 401/16/14]
  - (ii) Outcome Budget, for the year 2014-15, in respect of the Ministry of Coal. [Placed in Library. See No. L.T. 400/16/14]
- I. Notification of Ministry of Shipping
- II. Notifications of Ministry of Road Transport and Highway
- III. Report and Accounts (2012-13) of NHAI, New Delhi and related papers IV. MoUs between GoI and various Limited Companies

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री; तथा पोत परिवहन मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं निम्नलिखत पत्र सभा पटल पर रखता हूं :-

I. A copy (in English and Hindi) of the Ministry of Shipping Notification No. G.S.R.

33 (E), dated the 20th January, 2014, publishing the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2014, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958, along with delay statement.

[Placed in Library. See No. L.T. 424/16/14]

- II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:
  - (1) S.O. 1464 (E), dated the 4th July, 2012, regarding acquisition of land, with or without structure, from K.M. 224.360 to K.M. 350.450 on National Highway No. 18 and K.M. 350.450 to joining of NH-7 at K.M. 216.650 (Kadapa-Kurnool Section) in Kurnool District in the State of Andhra Pradesh.
  - (2) S.O. 1858 (E), dated the 17th August, 2012, regarding acquisition of land, with or without structure, from K.M. 40.000 to K.M. 62.290 (Hyderabad-Vijayawada Section) on National Highway No. 9 (New N.H. No. 65) in Nalgonda District in the State of Andhra Pradesh.
  - (3) S.O. 2199 (E), dated the 18th September, 2012, regarding acquisition of land, with or without structure, from K.M. 166.400 to K.M. 203.400 (Trichy - Karur Section) on National Highway No. 67 in Karur District in the State of Tamil Nadu.
  - (4) S.O. 2766 (E), dated the 22nd November, 2012, regarding acquisition of land, with or without structure, from K.M. 1053.230 to K.M. 1055.680 and K.M. 1058.040 to K.M. 1084.600 (Gundugolanu-Vijaywada Section), and K.M. 0.000 to K.M. 3.750 and K.M. 6.550 to K.M. 6.720 (Hanuman Junction Bypass Section) and K.M. 33.050 to K.M. 47.880 (Vijayawada Bypass Section) on National Highway No.5 in Krishna District in the State of Andhra Pradesh.
  - (5) S.O. 1238 (E), dated the 16th May, 2013, amending Notification No. S.O. 1829 (E) dated the 14th August, 2012, to substitute certain entries in the original Notification.
  - (6) S.O. 1277 (E), dated the 21st May, 2013, regarding acquisition of land, with or without structure, from K.M. 48.700 to K.M. 64.500 (Vijayawada-Machilipatnam Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh.

[Placed in Library. For (1) to (6) see No. L.T. 642/16/14]

(7) S.O. 1282 (E), dated the 21st May, 2013, regarding acquisition of land, with or without structure, from K.M. 100.000 to K.M. 165.000 (Vikravandi – Kumbakonam – Thanjavur Section) on National Highway No. 45C in Thanjavur District in the State of Tamil Nadu.

[Placed in Library. See No. L.T. 421/16/14]

- (8) S.O. 1301 (E), dated the 21st May, 2013, regarding acquisition of land, with or without structure, from K.M. 949.800 to K.M. 938.800 (Chennai-Kolkata Section) on National Highway No. 16 (Old N.H. No. 5) in East Godavari District in the State of Andhra Pradesh.
- (9) S.O. 1763 (E), dated the 19th June, 2013, regarding acquisition of land, with or without structure, from K.M. 938.800 to K.M. 901.753 (Chennai-Kolkata Section) on National Highway No. 16 (Old N.H. No. 5) in East Godavari District in the State of Andhra Pradesh.
- (10) S.O. 2140 (E), dated the 11th July, 2013, regarding acquisition of land, with or without structure, from K.M. 355.000 to K.M. 356.400 and K.M. 357.300 to K.M. 380.600 (Chilakaluripet-Vijayawada Section) on National Highway No. 5 in Guntur District in the State of Andhra Pradesh.
- (11) S.O. 2520 (E), dated the 21st August, 2013, regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 150.000 (Yadgiri-Warangal Section) on National Highway No. 202 (New N.H. No. 163) in Warangal District in the State of Andhra Pradesh.
- (12) S.O. 2577 (E), dated the 23rd August, 2013, regarding acquisition of land, with or without structure, from K.M. 30.300 to K.M. 54.000 (Hyderabad-Yadagiri Section) on National Highway No.202 (New N.H. No. 163) in Nalgonda District in the State of Andhra Pradesh.
- (13) S.O. 2744 (E), dated the 11th September, 2013, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 43.000 (Thiruvananthapuram-Kerala/Tamil Nadu Border Section) on National Highway No. 47 in Thiruvavanthapuram District in the State of Kerala. [Placed in Library. For (8) to (13) See No. L.T. 642/16/14]
- (14) S.O. 2941 (E), dated the 30th September, 2013, regarding acquisition of land, with or without structure, from K.M. 135.800 to K.M. 166.400 (including Bypasses) (Trichy-Karur Section) on National Highway No. 67 in Tiruchirappalli District in the State of Tamil Nadu.

[Placed in Library. See No. L.T. 421/16/14]

- (15) S.O. 3021 (E), dated the 4th October, 2013, regarding acquisition of land, with or without structure, from K.M. 166.400 to K.M. 203.400 (Trichy - Karur Section) on National Highway No. 67 in Karur District in the State of Tamil Nadu.
- (16) S.O. 3260 (E), dated the 28th October, 2013, regarding acquisition of land, with or without structure, from K.M. 33.412 to K.M. 93.000 (Athipalli-Krishnagiri Section) on National Highway No. 7 in Krishnagiri District in the State of Tamil Nadu.
- (17) S.O. 3079 (E), dated the 9th October, 2013, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 20.200 (Vikravandi – Kumbakonam – Thanjavur Section) on National Highway No. 45C in Viluppuram District in the State of Tamil Nadu.
- (18) S.O. 3116 (E), dated the 17th October, 2013, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 20.200 (Vikravandi – Kumbakonam – Thanjavur Section) on National Highway No. 45C in Viluppuram District in the State of Tamil Nadu.
- (19) S.O. 2569 (E), dated the 23rd August, 2013, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 20.200 (Vikravandi – Kumbakonam – Thanjavur Section) on National Highway No. 45C in Viluppuram District in the State of Tamil Nadu.
- (20) S.O. 3262 (E), dated the 28th October, 2013, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 80.000 (Nagapattinam – Thanjavur Section) on National Highway No. 67 in Tiruvarur and Thanjavur Districts in the State of Tamil Nadu.

[Placed in Library. See No. L.T. 421/16/14]

- (21) S.O. 3473 (E), dated the 25th November, 2013, regarding acquisition of land, with or without structure, from K.M. 10.850 to K.M. 24.100 (Ambala Section) on National Highway No. 65 in Ambala District in the State of Haryana.
- (22) S.O. 3471 (E), dated the 25th November, 2013, regarding acquisition of land, with or without structure, from K.M. 64.000 to K.M. 91.200 (Ambala Kaithal Section) on National Highway No. 65 in Kaithal District in the State of Haryana.
- (23) S.O. 3500 (E), dated the 27th November, 2013, regarding acquisition of land, with or without structure, from K.M. 70.700 to K.M. 179.285 on National Highway No. 73 in Yamuna Nagar District in the State of Haryana.

- (24) S.O. 3501 (E), dated the 27th November, 2013, regarding acquisition of land, with or without structure, from K.M. 86.500 to K.M. 170.000 on National Highway No. 10 connecting link between National Highway No. 10 and National Highway No. 71 in Rohtak District in the State of Haryana.
- (25) S.O. 57 (E), dated the 9th January, 2014, regarding acquisition of land, with or without structure, from K.M. 145.230 to K.M. 213.400 (Hisar Section) on National Highway No. 65 in Hisar District in the State of Haryana.
- (26) S.O. 134 (E), dated the 17th January, 2014, regarding acquisition of land, with or without structure, from K.M. 70.700 to K.M. 179.285 (Yamunanagar Panchkula Section) on National Highway No. 73 in Yamunanagar District in the State of Haryana.
- (27) S.O. 135 (E), dated the 17th January, 2014, regarding acquisition of land, with or without structure, from K.M. 70.700 to K.M. 179.285 (Yamunanagar Panchkula Section) on National Highway No. 73 in Ambala District in the State of Haryana.
- (28) S.O. 158 (E), dated the 21st January, 2014, regarding acquisition of land, with or without structure, from K.M. 192.000 to K.M. 231.500 (Hisar Dabwali Section) on National Highway No. 10 in Fatehabad District in the State of Haryana.

[Placed in Library. For (21) to (28) see No. L.T. 642/16/14]

(29) S.O. 206 (E), dated the 23rd January, 2014, amending Notification No. S.O 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. See No. L.T. 421/16/14]

(30) S.O. 207 (E), dated the 23rd January, 2014, amending Notification No. S.O 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. See No. L.T. 421/16/14]

- (31) S.O. 249 (E), dated the 27th January, 2014, amending Notification No. S.O 969 (E), dated the 3rd May, 2011, to substitute certain entries in the original Notification. [Placed in Library. *See* No. L.T. 642/16/14]
- (32) S.O. 264 (E), dated the 27th January, 2014, amending Notification No. S.O 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. See No. L.T.421/16/14]

- (33) S.O. 332 (E), dated the 5th February, 2014, regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 150.000 (Yadgiri Warangal Section) on National Highway No. 202 (new NH No. 163) in Warangal District in the State of Andhra Pradesh.
- (34) S.O. 367 (E), dated the 10th February, 2014, regarding acquisition of land, with or without structure, at Airport Junction in Pallavaram Village, Cantonment Pallavaram and Meenambakkam Villages in Alandur Taluk, on National Highway No. 45 in Kancheepuram District in the State of Tamil Nadu.

[Placed in Library. For (33) and (34) see No. L.T. 642/16/14]

- (35) S.O. 483 (E), dated the 20th February, 2014, amending Notification No. S.O 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (36) S.O. 486 (E), dated the 20th February, 2014, amending Notification No. S.O 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. For (35) and (36) see No. L.T.421/16/14]

- (37) S.O. 506 (E), dated the 21st February, 2014, regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 150.000 (Yadgiri Warangal Section) on National Highway No. 202 (new NH No. 163) in Warangal District in the State of Andhra Pradesh.
- (38) S.O. 529 (E), dated the 25th February, 2014, regarding acquisition of land, with or without structure, from K.M. 20.200 to K.M. 80.400 (Vikravandi-Kumbakonam-Thanjavur Section) on National Highway No. 45C in Cuddalore District in the State of Tamil Nadu.
- (39) S.O. 533 (E), dated the 25th February, 2014, regarding acquisition of land, with or without structure, from K.M. 40.000 to K.M. 85.600 (Tindivanam-Krishnagiri Section) on National Highway No. 66 in Viluppuram District in the State of Tamil Nadu.

[Placed in Library. See No. L.T. 642/16/14]

(40) S.O. 671 (E), dated the 5th March, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to insert/substitute certain entries in the original Notification.

- (41) S.O. 676 (E), dated the 5th March, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (42) S.O. 677 (E), dated the 5th March, 2014, amending Notification No. S.O 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (43) S.O. 764 (E), dated the 14th March, 2014, declaring new National Highways Nos. 444 and 144A and inserting their description in the Schedule of the Act.
- (44) S.O. 765 (E), dated the 14th March, 2014, amending Notification No. S.O 689 (E), dated the 4th April, 2011, to substitute certain entries in the original Notification.
- (45) S.O. 767 (E), dated the 14th March, 2014, declaring new National Highway No. 102C and inserting its description in the Schedule of the Act.
- (46) S.O. 770 (E), dated the 14th March, 2014, declaring new National Highway No. 381 and inserting its description in the Schedule of the Act.
- (47) S.O. 771 (E), dated the 14th March, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (48) S.O. 773 (E), dated the 14th March, 2014, amending Notification No. S.O. 689 (E), dated the 4th April, 2011, to substitute certain entries in the original Notification.

[Placed in Library. For (40) to (48) see No. L.T. 421/16/14]

- (49) S.O. 774 (E), dated the 14th March, 2014, declaring new National Highways Nos. 367, 173, 275 and 150A and inserting their description in the Schedule of the Act. [Placed in Library. See No. L.T. 642/16/14]
- (50) S.O. 776 (E), dated the 14th March, 2014, amending Notification No. S.O. 1096(E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (51) S.O. 840 (E), dated the 20th March, 2014, declaring new National Highway No. 627 and inserting its description in the Schedule of the Act.

- (52) S.O. 863 (E), dated the 21st March, 2014, declaring new National Highways Nos. 427, 329, 117A, 715A and 127E and inserting their description in the Schedule of the Act.
- (53) S.O. 867 (E), dated the 21st March, 2014, declaring new National Highways Nos. 107A and 309A and inserting their description in the Schedule of the Act.
- (54) S.O. 868 (E), dated the 21st March, 2014, declaring new National Highways Nos. 702, 702A, 208, 108A and 102C and inserting its description in the Schedule of the Act.
- (55) S.O. 874 (E), dated the 21st March, 2014, declaring new National Highways Nos. 130D, 163A, 149B, 130C, 930, 130A and 130B and inserting their description in the Schedule of the Act.
- (56) S.O. 875 (E), dated the 21st March, 2014, declaring a new National Highways Nos. 753, 753A, 753B and 166A and inserting its description in the Schedule of the Act.

[Placed in Library. For (50) to (56) see No. L.T. 421/16/14]

(57) S.O. 877 (E), dated the 21st March, 2014, regarding acquisition of land, with or without structure, from K.M. 76.800 to K.M. 150.000 (Yadgiri – Warangal Section) on National Highway No. 202 (new NH No. 163) in Warangal District in the State of Andhra Pradesh.

[Placed in Library. See No. L.T. 642/16/14]

(58) S.O. 1044 (E), dated the 7th April, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. See No. L.T. 421/16/14]

- (59) S.O. 1063 (E), dated the 9th April, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 155.626 (Thanjavur - Manamadurai Section) on National Highway No. 226 in Sivaganga District in the State of Tamil Nadu.
- (60) S.O. 1064 (E), dated the 9th April, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 155.626 (Thanjavur Manamadurai Section) on National Highway No. 226 in Pudukkottai District in the State of Tamil Nadu.

[Placed in Library. For (59) and (60) see No. L.T. 642/16/14]

(61) S.O. 1089 (E), dated the 15th April, 2014, declaring the highway starting from Purkazi in the State of Uttar Pradesh connecting Laksar and terminating at Haridwar in the State of Uttarakhand to be a new National Highway No. 334A.

[Placed in Library. See No. L.T. 421/16/14]

(62) S.O. 1174 (E), dated the 30th April, 2014, regarding acquisition of land, with or without structure, from K.M. 20.200 to K.M. 80.400 (Vikravandi - Kumbakonam - Thanjavur Section) on National Highway No. 45C in Cuddalore District in the State of Tamil Nadu.

[Placed in Library. See No. L.T. 642/16/14]

- (63) S.O. 1220 (E), dated the 7th May, 2014, rescinding Notification No. S.O. 3049 (E), dated the 8th October, 2013 and S.O. 3245(E), dated the 25th October, 2013.
- (64) S.O. 1221 (E), dated the 7th May, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (65) S.O. 1223 (E), dated the 7th May, 2014 amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. For (63) to (65) see No. L.T. 421/16/14]

- (66) S.O. 1239 (E), dated the 8th May, 2014, regarding acquisition of land, with or without structure, from K.M. 0.040 to K.M. 16.000 (Vijayawada Bypass Section) on National Highway No. 5 in Guntur District in the State of Andhra Pradesh.
- (67) S.O. 1241 (E), dated the 8th May, 2014, regarding acquisition of land, with or without structure, from K.M. 1053.230 to K.M. 1055.680 and K.M. 1058.040 to K.M. 1084.600 (Gundugolanu Vijayawada Section) and K.M. 0.000 to K.M. 3.750 and K.M. 6.550 to K.M. 6.720 (Hanuman Junction Bypass Section) and K.M. 33.050 to K.M. 47.880 (Vijayawada Bypass Section) on National Highway No. 5 in Krishna District in the State of Andhra Pradesh.
- (68) S.O. 1267 (E), dated the 13th May, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 155.626 (Thanjavur Manamadurai Section) on National Highway No. 226 in Pudukkottai District in the State of Tamil Nadu.

- (69) S.O. 1280 (E), dated the 15th May, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 155.626 (Thanjavur Manamadurai Section) on National Highway No. 226 in Sivaganga District in the State of Tamil Nadu.
- (70) S.O. 1283 (E), dated the 15th May, 2014, regarding acquisition of land, with or without structure, from K.M. 32.050 to K.M. 48.700 (Vijayawada Machilipatnam Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh.
- (71) S.O. 1303 (E), dated the 16th May, 2014, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 20.200 (Vikravandi-Kumbakonam-Thanjavur Section) on National Highway No. 45C in Viluppuram District in the State of Tamil Nadu.
- (72) S.O. 1306 (E), dated the 16th May, 2014, regarding acquisition of land, with or without structure, from K.M. 304.170 to K.M. 341.600 (Tirupati-Andhra Pradesh/Tamil Nadu Border Section) on National Highway No. 205 in Chittoor District in the State of Andhra Pradesh. [Placed in Library. For (66) to (72) see No. L.T. 642/16/14]
- (73) S.O. 1392 (E), dated the 28th May, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (74) S.O. 1394 (E), dated the 28th May, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (75) S.O. 1396 (E), dated the 28th May, 2014, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. For (73) to (75) see No. L.T. 421/16/14]

(76) S.O. 1549 (E), dated 17th June, 2014, regarding rates of fee to be collected from the users of the stretch, from K.M. 342.000 to K.M. 358.750 (Edapally- Vytilla- Aroor Section) on National Highway No.66 (Old N.H. No.47) in the State of Kerala.

[Placed in Library. See No. L.T. 642/16/14]

(ii) A copy (in English only) of the Ministry of Road Transport and Highways

- Notification No. S.O. 1703 (E), dated the 17th June, 2013, publishing Corrigendum to Notification No. S.O. 608 (E), dated the 11th March, 2013. [Placed in Library. *See* No. L.T. 421/16/14]
- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 37 of the National Highways Authority of India Act, 1988:—
  - S.O. 263 (E), dated the 27th January, 2014, amending Notification No. S.O. 910 (E), dated the 21st April, 2010, to substitute certain entries in the original Notification.
  - (2) S.O. 485 (E), dated the 20th February, 2014, regarding entrustment of stretch from K.M. 170.000 to K.M. 315.550 [Hisar – Dabwali (Haryana/Punjab Border) Section] of National Highway No. 10 in the State of Haryana to National Highways Authority of India.
  - (3) S.O. 484 (E), dated the 20th February, 2014, regarding entrustment of stretch from K.M. 42.000 to K.M. 177.000 (Khed – Sinnar Section) of National Highway No. 50 in the State of Maharashtra to National Highways Authority of India.
  - (4) S.O. 672 (E), dated the 5th March, 2014, rescinding Notification No. S.O. 1228(E), dated the 16th May, 2013.
  - (5) S.O. 673 (E), dated the 5th March, 2014, amending Notification No. S.O. 452 (E), dated the 16th March 2012, to omit certain entries in the original Notification.
  - (6) S.O. 674 (E), dated the 5th March, 2014, amending Notification No. S.O. 1521 (E), dated the 24th June, 2010, to omit certain entries in the original Notification.
  - (7) S.O. 675 (E), dated the 5th March, 2014, amending Notification No. S.O. 1399 (E), dated the 27th September, 2005, to substitute/omit certain entries in the original Notification.
  - (8) S.O. 1045 (E), dated the 7th April, 2014, amending Notification No. S.O. 2247 (E), dated the 28th September, 2011, to omit certain entries in the original Notification.
  - (9) S.O. 1222 (E), dated the 7th May, 2014, amending Notification No. S.O. 1097 (E), dated the 4th August, 2005, to omit certain entries in the original Notification.

- (10) S.O. 1393 (E), dated the 28th May, 2014, amending Notification No. S.O. 1521 (E), dated the 24th June, 2010, to substitute certain entries in the original Notification.
- (11) S.O. 1395 (E), dated the 28th May, 2014, regarding entrustment of some of the stretch of National Highways No. 15, 112 and 114 to the National Highway Authority of India.

[Placed in Library. For (1) to (11) see No. L.T. 421/16/14]

- (iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988 along with Explanatory Memoranda:—
  - (1) G.S.R. 99 (E), dated the 19th February, 2014, publishing the Central Motor Vehicles (1st Amendment) Rules, 2014.
  - (2) G.S.R. 152 (E), dated the 5th March, 2014, publishing the Central Motor Vehicles (2nd Amendment) Rules, 2014.
  - (3) G.S.R. 277 (E), dated the 11th April, 2014, publishing the Central Motor Vehicles (3rd Amendment) Rules, 2014.
  - (4) G.S.R. 287 (E), dated the 22nd April, 2014, publishing the Central Motor Vehicles (4th Amendment) Rules, 2014.
  - (5) G.S.R. 291 (E), dated the 24th April, 2014, publishing the Central Motor Vehicles (5th Amendment) Rules, 2014.
  - (6) G.S.R. 324 (E), dated the 7th May, 2014, publishing the Central Motor Vehicles (5th Amendment) Rules, 2014.
  - (7) G.S.R. 345 (E), dated the 19th May, 2014, publishing the Central Motor Vehicles (7th Amendment) Rules, 2014.
  - (8) G.S.R. 364 (E), dated the 28th May, 2014, publishing the Central Motor Vehicles (8th Amendment) Rules, 2014.
  - (9) G.S.R. 389 (E), dated the 9th June, 2014, publishing the Central Motor Vehicles (9th Amendment) Rules, 2014.

[Placed in Library. For (1) to (9) see No. L.T. 643/16/14]

III. (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988:

- (a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2012-13, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 420/16/14]

- IV. A copy each (in English and Hindi) of the following papers :—
  - (i) Memorandum of Understanding between the Government of India (Ministry of Shipping) and the Dredging Corporation of India Limited, for the year 2014-15.

[Placed in Library. See No. L.T. 423/16/14]

(ii) Memorandum of Understanding between the Government of India (Ministry of Shipping) and the Shipping Corporation of India Limited, for the year 2014-15.

[Placed in Library. See No. L.T. 810/16/14]

(iii) Memorandum of Understanding between the Government of India(Ministry of Shipping) and Cochin Shippard Limited (CSL), for theyear 2014-15.[Placed in Library. See No. L.T. 811/16/14]

## Report of the CAG of India for the year ended March 2013: Report No. 18 of 2014

THE MINISTER OF STATE OF THE MINISTRY OF POWER; THE MINISTER OF STATE OF THE MINISTRY OF COAL; AND THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended March, 2013: Report No.18 of 2014: Planning and implementation of transmission projects by Power Grid Corporation of India Limited and Grid management by Power System Operation Corporation Limited.

[Placed in Library. See No. L.T. 516/16/14]